

**BOMBAY MERGED TERRITORIES MISCELLANEOUS
ALIENATIONS ABOLITION (COMPENSATION BONDS)
RULES, 1955**

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**BOMBAY MERGED TERRITORIES MISCELLANEOUS
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In exercise of the powers conferred by section 29 of the Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955 (Bom. XXII of 1955) the Government of Bombay hereby makes the following rules, namely: -

1. Short title :-

These rules may be called the Bombay Merged Territories Miscellaneous Alienations Abolition (Compensation Bonds) Rules, 1956 .

2. Definition :-

In these rules unless the context otherwise requires- "Act" means the Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955 .

3. Form and denominations of bonds :-

(1) There shall be a separate series of bonds to be issued in respect of payment of compensation amounts due under the Act.

(2) Every such bond shall be in Form A appended to these rules.

(3) Such bonds shall be of any of the following denominations, namely:- Rs. 50, Rs. 100, Rs. 200, Rs. 500, Rs. 1,000, Rs. 5,000 and Rs. 10,000.

4. Date of issue of bonds :-

The date of the coming into force of the Act shall be the date of issue of such bond.

5. Annual installment and repayment :-

Every such bond shall be repayable in equated annual installments in accordance with the repayment Schedule in Form B and Tables I to VII in Form C:

Provided that if one or more installments have fallen due before the delivery of the bond and have not been paid already, such installments or any balance thereof shall be payable immediately after the delivery of the bond.

6. Cash Payment :-

Amounts of compensation or part thereof not covered by the smallest denomination of bonds specified in sub- rule (3) of Rule 3 shall unless already paid be paid in cash.

7. Bonds to be subject to the provisions of Public Debt Act, 1944 :-

Save as provided in these rules, the bonds shall be subject to the provisions of the Public Debt Act, 1944 and the Public Debt (Compensation Bonds) Rules, 1954.